CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 275/MP/2020 along with IA No. 86/2021 & 132/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 entered into between the Petitioner and the Respondent seeking suitable directions for release of the payment of cumulative amount of Rs. 32,51,77,020/- raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2015, January 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011.
Petitioner	:	Rajasthan Sun Technique Energy Private Limited
Respondents	:	NTPC Vidyut Vyapar Nigam Limited and Ors.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Hasan Murtaza, Advocate, RSTEPL Shri Sameer Sharma, Advocate, RSTEPL Shri Ankit Kr. Sinha, Advocate, RSTEPL Shri Harpreet Walia, RSTEPL Shri Anand K. Ganesan, Advocate, Rajasthan Discoms Shri Amal Nair, Advocate, Rajasthan Discoms Ms. Devyani Prasad, Advocate, Rajasthan Discoms

Record of Proceedings

At the outset, learned counsel for the Petitioner, RSTEPL, submitted that the matter was earlier adjourned *sine die* on the consent of the parties as recorded *vide* Record of Proceedings dated 20.5.2022. While pressing IA No. 132/2026, he further submitted that the Respondent, NVVN, has wrongfully withheld Rs 8.48 crore from the invoices raised by the Petitioner towards the alleged shortfall in generation. Therefore, the Petitioner is praying for a direction to NVVN to refund such amount to the Petitioner in compliance with the order dated 8.11.2019 passed by the Commission in Petition No. 17/MP/2018.

2. Learned counsel for the Respondents, Rajasthan Discoms, submitted that the relief sought in the IA is primarily against the Respondent, NVVN; however, he also craved the liberty to file its reply to the IA in the matter.

3. After hearing the learned counsels for the Petitioner and Respondent, Rajasthan Discoms, the Commission directed as under:

(a) Issue notice on the IA No. 132/2026 to the Respondents.

(b) The Petitioner to map the Rajasthan Discoms as parties to the Petition, if already not mapped.

(c) The Respondents to file their replies to the IA, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, if any, within three weeks thereafter.

4. The Petition, along with IA, will be listed for hearing on **3.11.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)